IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

MONDAY, THE NINTH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 541 OF 2025

Writ Appeal under clause 15 of the Letters Patent against the order dated 22-01-2025 in W.P No. 1743 of 2025 on the file of the High Court.

Between:

Polu Kumara Swamy, S/o Mallaiah, Aged about 37 years, Occ. Agriculture, R/o H.No.2-7/1, Bheemadevarapalli Village, Bhemadevarapalli Mandal, Hanmakonda District.

...APPELLANT

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Secretariat Building, Secretariat, Hyderabad.
2. The District Collector, Hanmakonda, Hanmakonda District.
3. The Revenue Divisional Officer, Hanmakonda Division, Hanmakonda District.
4. The Tahsildar, Bheemadevarapalli Mandal, Hanmakonda District.
5. Polu Sadanandham, S/o Rayalingam, Aged about 50 years, Occ. Agricujlture, R/o H.no.2-78, Bheemadevarapalli Village and Mandal, Hanmakonda District.
6. Polu Manemma, W/o Sadhanandham, Aged about 45 years, Occ. Agriculture, R/o H.no.2-78, Bheemadevarapalli Village and Mandal, Hanmakonda Disdtrict.
7. Polu Praveen, S/o Sadanandham, Aged about 28 years, Occ. Agriculture, R/o H.no.2-78, Bheemadpvarapalli Village and Mandal, Hanmakonda District.

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No.4 not to interfere into the peaceful possession and

cultivation of the agriculture land of the petitioner to an extent of Ac.1.29 gts in Sy.No.111/C4B, to an extent of Ac.2.04 gts in Sy.No.111/C4A, totaling to an extent of Ac.3.33 gts which is situated at Bheemadévarapalli Village, Bhemadevarapalli Mandal, Hanmakonda District and not to dispossess the appellant from his above agriculture land and also not to threaten to hand over the land of the appellant to the respondent Nos.5 to 7 and not to transfer the land of the appellant on the name of the respondent Nos.5 to 7, to follow the due process of law pending disposal of the Writ Appeal.

Counsel for the Appellant : SRI RAPOLU BHASKAR

Counsel for the Respondents No.1to4 : SRI MURALIDHAR REDDY KATRAM, GP FOR REVENUE

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.541 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri Rapolu Bhaskar, learned counsel for the appellant and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for respondent Nos.1 to 4.

2. With the consent, finally heard.

3. Learned counsel for the appellant submits that in paragraph No.5 of the impugned order dated 22.01.2025, learned Single Judge recorded the statement of Assistant Government Pleader appearing for revenue authority stating that the revenue authorities are not interfering with the rights of the appellant over the land in question. He submits that in the event, the revenue authorities interfere with the rights of the appellant over the land in question, liberty may be reserved to the appellant to assail that action in appropriate proceedings.

4. The other side has no objection.

5. Accordingly, this Writ Appeal is **disposed of** by reserving liberty as prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-A.V.S.PRASAD
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Revenue Department, Secretariat Building, Secretariat,State of Telangana, Hyderabad.
2. The District Collector, Hanmakonda, Hanmakonda District.
3. The Revenue Divisional Officer, Hanmakonda Division, Hanmakonda District.
4. The Tahsildar, Bheemadevarapalli Mandal, Hanmakonda District.
5. One CC to SRI RAPOLU BHASKAR, Advocate. [OPUC]
6. Two CCs to GP FOR REVENUE, High Court for the State of Telangana. [OUT]
7. Two CD Copies.

BSK

GJP

HIGH COURT

DATED:09/06/2025



JUDGMENT

WA.No.541 of 2025

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

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11/7/25